

1	2	3
	(ii)	An interest free advance equivalent to the total annual commitment on account of Pay/Pension revision.
12.	Maharashtra	Rs.5000 crore per annum and Rs. 8000 crore by way of arrear.
13.	Manipur	Rs. 74 crore per annum and Rs.112 crore for arrear payment in the shape of matching financial assistance.
14.	Meghalaya	Rs.95 crore per annum and Rs.155 crore for 1997-98 as grant-in-aid.
15.	Mizoram	50% of the additional monthly burden of Rs.5 to 6 crore may be borne by the Central Government.
16.	Nagaland	Rs. 240 crores annually.
17.	Orissa	Annual liability would be around Rs.700 crores for revision of Pay scales of State Government's employees. Central Assistance for this may be provided.
18.	Punjab	50% of the additional annual burden of Rs. 660 crore may be borne by the Central Government.
19.	Rajasthan	Rs. 1200 crore annually in the shape of grant-in-aid / interest free medium term loan/ways and means advance from RBI at 'zero' rate interest.
20.	Sikkim	Rs. 100 crore as Central assistance.
21.	Tripura	Rs. 350 crore for the year 1997-98 as special grant-in-aid.
22.	Tamil Nadu	Additional resources of Rs. 2000 crore annually.
23.	Uttar Pradesh	Special central assistance to the extent of extra expenditure.
24.	West Bengal	50% of the additional burden of Rs. 2500 crore annually as grant from the Central Government.

[Translation]

**Revival of CCI**

3770. SHRI RAGHUVANSH PRASAD SINGH :

CAPT. JAI NARAYAN PRASAD NISHAD :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the revival scheme for the Cement Corporation of India has been under consideration of the Government for eight months after the recommendation of Board for Industrial and Financial Reconstruction (BIFR);

(b) whether the Government propose to revive Cement Corporation of India (CCI);

(c) if so, the reasons for the delay in this regard ;

(d) the action being taken by the Government in regard to those thousands of labourers who are on the verge of unemployment and starvation due to the passive attitude of the Government towards the revival scheme;

(e) whether the action is being taken in regard to selling out viable units instead of non-viable units which is against the recommendation of the B.I.F.R. ; and

(f) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (d) BIFR had circulated a Draft Revival Scheme (DRS) for the Cement Corporation of India (CCI) on 12 June 1998. After considering the views of the various state holders the BIFR observed on 1 March, 1999 that the DRS circulated earlier was no longer valid and that it would circulate a new DRS. Government will finalise its stand once the new DRS is circulated by BIFR.

(e) and (f) No, Sir. Sale of any unit would be carried out only with the approval of BIFR.

[English]

**Import of Silk**

3771. SHRI JAYSINHJI CHAUHAN :

SHRI SHANTILAL PURSHOTTAMDAS PATEL :

Will the Minister of TEXTILES be pleased to state:

(a) the details of factors which prompted the Government to lift ban on import of silk/raw silk recently;

(b) whether the Government are aware that the decision will hit the indigenous silk-weavers/cottage industries; and

(c) if so, the justification of such a decision and the steps taken to protect the interests of domestic industry ?